GOVERNMENT OF INDIA MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES DEPARTMENT OF HEAVY INDUSTRY

LOK SABHA UNSTARRED QUESTION NO.2579 TO BE ANSWERED ON 10.05.2016

Surplus Land of PSUs

2579. SHRI RAJESHBHAI CHUDASAMA:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether the Government is planning to utilize the surplus land available with Public Sector undertakings (PSUs) for establishment of new infrastructure projects in the country;
(b) if as the details thereafter

(b) if so, the details thereof;

(c) the details of the surplus land available with various PSUs and the action plan envisaged by the Government for the use of such land; and

(d) the manner in which the revenue generated from the sale of such land is likely to be utilised for the benefit of the PSUs?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI G.M. SIDDESHWARA)

(a) to (d) No, Madam. So far as Department of Heavy Industry (DHI) is concerned, none of the Central Public Sector Enterprises (CPSEs) under its administrative control has reported any surplus land.

However, a decision has been taken for transfer/sale the land of the CPSEs namely HMT Watches Ltd., HMT Bearings Ltd. and Tungabhadra Steel Products Ltd. (TSPL) after their closure to Central Government Ministries/Departments/CPSEs/Public Sector Banks/State Government Ministries or Departments or entities under them at circle rate or market rate whichever is higher. The sale proceeds would go to the Government of India in lieu of Cash and Non-Cash assistance given to CPSEs concerned.

The land pertaining to HMT Chinar Watches Ltd., another company under closure, would go back to the State Government of Jammu & Kashmir as per the Lease Agreement conditions.
